GOVERNMENT OF INDIA MINISTRY OF DEFENCE

DEFENCE RESEARCH & DEVELOPMENT ORGANISATION

LOK SABHA

UNSTARRED QUESTION NO. 3353

TO BE ANSWERED ON 08th AUGUST, 2025

CONTRIBUTION OF DRDO

3353. SHRI SHRIRANG APPA CHANDU BARNE:

SMT. BHARTI PARDHI:

SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN RAJENIMBALKAR:

Will the Minister of DEFENCE be pleased to state:

- (a) the details of significant contributions of the Defence Research and Development Organisation (DRDO) and its associated labs to civilian technological advancements, scientific research and national innovation ecosystems;
- (b) whether the Government is facilitating technology transfer from DRDO to the private sector for commercial applications, if so, the details thereof;
- (c) the details of private industries, particularly MSMEs and startups, which have successfully adopted DRDO-developed technologies for defence manufacturing; and
- (d) the details of estimated economic value generated through these technology transfers along with the number of jobs created in defence manufacturing sector as a direct result of DRDO's efforts?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF DEFENCE

(SHRI SANJAY SETH)

(a) DRDO under the Ministry of Defence through Technology Development Fund (TDF) Scheme provide Grants-in-Aid to private industries especially MSMEs and Startups for the development of the cutting edge defence technologies/ systems/ sub-systems/ components up to the prototype level along with strong handholding, mentorship and support of DRDO for successful realisation of defence technologies against requirements of SHQs/ DRDO/ DDP. At present, a total of 81 projects of worth Rs. 343.90 Cr have been sanctioned to various industries under the TDF Scheme. So far, 30 technologies have been successfully developed.

Also, DRDO developed dual use spin off technologies are transferred to industries. Till date, 637 Nos of Licensing Agreement for Transfer of Technology (LAToT) have been signed for the dual use (spin off) technologies for benefit of society at large.

(b) DRDO provides the relevant 'know-how' in the form of Technology Transfer Documents (TTD) and handholding support to Indian Industry. Technology is transferred to Development cum Production Partner (DcPP)/ Development Partner (DP)/ Production Agency (PA) without any ToT Fee and to other industries with a one-time ToT Fee @ 5% of total project development cost. 'Nil' Royalty is charged on net sales to Indian Armed Forces and other Govt Departments. Only 2% royalty is charged for sales in Indian commercial market and exports. Uptill now, more than 2100 Licensing Agreement for Transfer of Technology (LAToT) have been signed with industries. In year 2024 alone, 256 LAToT have been signed.

DRDO has enabled ToT for DRDO sponsored DIA-CoE projects, which can be directly given by institutes as tripartite agreement. This is one more pathway created to facilitate technology transfer.

- (c) Till date, 1918 Nos Licensing Agreement for Transfer of Technology (LAToTs) has been signed with the private industries (including startups and MSMEs).
- (d) No such study has been carried out.
